

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General (camp) at Srinagar)

Subject:- Miscellaneous Application Nos. 1889-1891/2025 in Civil Appeal No. 3640-3642 of 2025 titled Periyammal (Dead) through LRs & Ors. Vs V. Rajamani & Anr etc - Directives for effective and expeditious disposal of the Execution Petitions.

CIRCULAR

No.: 09 of 2026/RG

Dated: 02.04.2026

In compliance to the directions rendered by the Hon'ble Supreme Court vide its order dated 16.10.2025, passed in the matter captioned above, the following directives are hereby issued for adherence by all the courts in the Districts of UTs of J&K and Ladakh:-

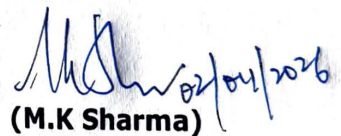
1. Courts handling execution applications shall recognise that the enforcement of a decree or any order represents the final stage of the arduous legal process initiated by a party through litigation. Consequently, although the execution application is recorded separately, it shall be regarded as a continuation of the original proceedings.
2. When adjudicating execution applications, the Courts shall be mindful of the Hon'ble Supreme Court's directive in judgment dated 06.03.2025, in Civil Appeal Nos. 3640-3642 of 2025 arising out of SLP (C) Nos. 8490-8492 of 2020, titled, Periyammal (Dead) through LRs & Ors. V. Rajamani & Anr. etc., to strive to resolve these matters within six months.
3. Courts must not hesitate to proceed with execution merely because the decree or order sought to be executed is under challenge before the superior court, except where the superior court has specifically stayed the operation of such decree or order.
4. As far as practicable, a shorter date should be fixed for the opposite party to respond to the show-cause notice, and in subsequent proceedings adjournments shall not extend beyond 15 days on any occasion.
5. Courts must avoid granting excessive adjournments to parties seeking to present a defence against the execution of a decree or order. When an adjournment is deemed necessary, all relevant provisions regarding adjournment costs and the conditions for granting such adjournments shall be strictly adhered to.
6. Courts must promptly and appropriately consider any valid defence presented by a party opposing the enforcement of a decree or order.
7. If a party suffering the decree or order deliberately evades the legal steps needed to enforce a decree or order, the courts shall impose coercive measures—such as demanding security or surety, attaching property, or authorising arrest and detention—in accordance with relevant provisions of law.

M. S. W.
02/04/2026

8. In case a party seeking execution of a decree or order fail to provide necessary assistance or undertake appropriate measures within a reasonable period deemed suitable for execution, the Court shall terminate the proceedings in accordance with legal provisions.
9. When the execution of a decree or order necessitates the taking of evidence, the Court shall take up such applications on a day-to-day basis, except where compelling reasons require otherwise.
10. Each Court, through its respective Principal District & Sessions Judge, shall transmit data as required by Circular No. 06 of 2025/RG dated 09.05.2025. Additionally, Courts shall submit a monthly report detailing specific reasons for any execution applications that remain pending for more than six months.
11. The District Court Management Systems Committee in each district is required to rigorously oversee the progress of execution applications that have been pending for over six months in any court within its jurisdiction and to recommend strategies for the expeditious disposal of these applications.

The aforesaid directives are issued in addition to the instructions issued earlier vide High Court Circular No. 06 of 2025 dated 09.05.2025.

By Order.



(M.K Sharma)
Registrar General
Dated: 02.04.2026

No.: 12591-640/RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Director, J&K Judicial Academy, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information
8. All Principal District and Sessions Judges, UTs of J&K and Ladakh;
9. All Civil Judges (Senior Division), UTs of J&K and Ladakh;
10. All Civil Judges (Junior Division), UTs of J&K and Ladakh;
11. Deputy Registrar, Legal Section, High Court of J&K and Ladakh, Main Wing Jammu;
..... for information and necessary action.
12. Incharge NIC, High Court of J&K and Ladakh for information and with the request to upload the same on the High Court website.
13. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
14. Order file.


Registrar General